

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**(IB)-353(PB)/2019**

**IN THE MATTER OF:**

Sharad Tewari and Savita Tewari

.... Applicant/petitioner

Vs.

Indirapuram Habitat Centre Pvt. Ltd.

.... RESPONDENT

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 28.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. R.K Gupta, Adv.

For the Respondent:

Mr. K. Datta, Mr. Ashotosh Gupta,  
Mr. Gaurav Rana, Mr. Abhishek Aggarwal,  
Adv. for Corporate Debtor.

**ORDER**

For order see, CP No. (IB)-304(PB)/2019.

28.03.2019.  
Aarti Makker